

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.70/93.

Shri Iftekhar Ahmad. Applicant.

v/s.

Union of India & Ors. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

③

Appearances:-

Applicant by Shri A.V.Bhide.

Respondents by Shri Ramesh Darda.

Oral Judgment:-

¶ Per Shri M.S.Deshpande, Vice-Chairman Dt. 28-7-93

Heard counsel for the parties. It is apparent that the deceased employee with the Respondents died leaving behind him in all 8 heirs including widow, sons and daughters. On 5.8.1987 upon a request being made by the applicant the two letters were sent to him and ultimately by the letter dt. 10th August, 1992, the applicant was informed that his request was considered and rejected because his mother was getting monthly pension over Rs.1,000/-, that she had terminal benefits over Rs.90,000/- and two sons of the deceased were employed.

2. Shri Bhide relied on para 5 of the Circular dt. 25.11.1978 by the Government of India, but all that is mentioned there is that the indigent circumstances of the family may be considered by the appropriate authority while considering the claim of the dependent. According to Shri Bhide the number of dependents have not been mentioned in the above letter. It was not necessary to give all the details. It was sufficient if an indication was given that the question of the indigents of the family and the supports from others

were before the authority when the question of appointment
on compassionate grounds was ~~not~~ considered. In these
circumstances, no interference is called for.

3. The application is dismissed.


(M.S. DESHPANDE)
VICE-CHAIRMAN

B.